

- (iii) The Union Home Minister has written to Chief Ministers/LG of States/UT on 3.9.2014 regarding use of section 436A of Cr. P.C. to reduce overcrowding in jails of the country.
- (iv) The Hon'ble Supreme Court in its order dated 5.9.2014 in the Writ Petition No. 310/2005–Bhim Singh *Vs* Union of India and Other relating to the under trial prisoners has directed for effective implementation of Section 436A of the Code of Criminal Procedure. The DG (Prisons)/IG (Prisons) of all States/UTs have been requested on 22.9.2014 to take necessary action to comply with the order of the Hon'ble Supreme Court in the matter.
- (v) An Advisory dated 27.9.2014 has been issued by the Government of India to the States/UTs on reckoning half-life of time spent in judicial custody of Under trial prisoners under Section 436A of Cr. P. C. the same can also be accessed on the website of Ministry of Home Affairs at the link:

http://mha1.nic.in/PrisonReforms/pdf/GuidelinesForRreckoningHalfLife_161014.pdf

(c) No, Sir. The undertrial prisoners and convicted prisoners are confined in separate barracks and enclosures.

(d) and (e) As prisons is a State subject as per Entry 4 of List II of the Seventh Schedule of the Constitution and the management and administration of the prisons is the responsibility of the State Governments, data in this regard is not maintained centrally.

**CRPF men killed in blast near Dantewada
in Chhattisgarh**

1167. SHRI VIJAY JAWAHARLAL DARDA: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government is aware that some CRPF men belonging to 230 battalion were killed in IED blasts near Dantewada in Chhattisgarh recently;

(b) if so, the details of attacks on security forces during the last one year;

(c) whether it is a fact that naxals have got more sophisticated arms and ammunitions and better intelligence than our security forces; and

(d) if so, the steps taken by Government to provide better arms and ammunition to our security forces?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) Yes, Sir. On 30.03.2016, an IED blast on a CRPF vehicle near Mailawada on Bacheli-Bhusaras road under

Kuakonda, District Dantewada, Chhattisgarh resulted in martyrdom of 7 CRPF personnel belonging to 230 Bn of CRPF. The details of attacks including landmines on security forces in Chhattisgarh in the last one year and in the current year are given below:

Year	Number of attacks	SFs killed
2015	105	27
2016 (upto April 21)	33	13
TOTAL	138	40

(c) It is not correct that the weapon holding of Left Wing Extremists is superior to the weaponry used by the security forces in LWE affected areas. The LWE outfits are using weapons/equipments like LMG, AK-47, SLR, .303 Rifles, GF Rifles, HE Grenades and VHF and HF sets etc. for attacks on security forces.

The Left Wing Extremists have an intelligence network, mainly among villagers in their strongholds.

The Government is equipping the State police and CAPFs on a regular basis through procurement of modern and sophisticated arms and ammunitions through State Police Modernization Scheme and also providing budget to the CAPFs for the same

(d) Does not arise.

Punchhi Commission Report

1168. SHRI SUKHENDU SEKHAR ROY: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether M. M. Punchhi Commission set up in 2007 on Centre-State relations had submitted its report on 31st March, 2010 and if so, the details thereof;

(b) how many States/Union Territories/Union Ministers and Departments have forwarded comments thereon so far to Government;

(c) the details of follow up action initiated by Government since 31st March, 2010 till 30th March, 2015; and

(d) by when the Punchhi Commission Report is expected to be published?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) Yes, Sir. The M. M. Punchhi Commission which was set up in 2007 on Centre-State Relations (CSR) had submitted its report dated March, 2010 to Ministry of Home Affairs on 19.04.2010 in seven main volumes and 5 supplementary volumes details of which are available at website <http://interstatecouncil.nic.in>.